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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 38/9/NCLT/AHM/2017

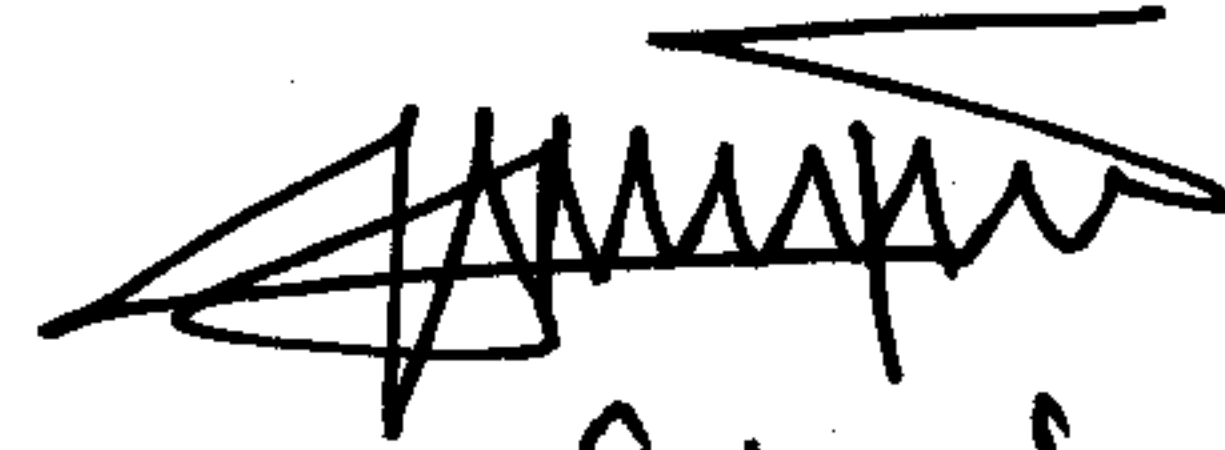
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.07.2017**

Name of the Company: Acme Specialities
V/s.
Entire Ceramics Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	HARMISH K. SHAH	ADV.	Respondent	
2.	WASIF. S. KADRI	ADV	PETITIONER	W. S Kadri

ORDER

Learned Advocate Mr. Wasif S. Kadri present for operational creditor/ Applicant.
Learned Advocate Mr. Harmish Shah present for Respondent.

Objections filed by Respondent Counsel on 19.07.2017 in Registry.

Written arguments filed by Learned Counsel for Applicant.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Orders reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 28th day of July, 2017.